

**DIRECTORATE GENERAL OF FOREIGN TRADE**  
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 15.05.2009

Meeting No. 02/AM10 & 03/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes ( Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 15.05.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT In his Chamber. Following officers were present in the meeting.

| S.No. | Name of the Officer | Designation | Department |
|-------|---------------------|-------------|------------|
| 1.    | Sh. Shaish Kumar    | I.A.        | DIPP       |
| 2.    | Sh. J.P. Maurya,    | A.I.A.      | MFPI       |
| 3.    | Sh. Y.P. Dhingra,   | US          | P&NG       |
| 4.    | Sh. T.M. Skaria     | Dy. DGFT    | DGFT       |
| 5.    | Sh. Raghu Nath      | FTDO        | DGFT       |

The Committee ratified the minutes of meeting held on 23.04.2009. Thereafter agenda for individual case was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

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|-----------------------------------------------------------------------|----------------------------------------------|-------------------------------------------|
| Case No 001<br>NC-VI Dt. 15.05.2009                                   | M/s. Falcon Marine Exports Ltd., Bhubneshwar | Meeting No. 02/09<br>Dt. 15.05.2009       |
| HQ File No. 01/85/162/0328/AM09/DES.VI<br>RLA File 23/24/40/0001/AM06 |                                              | Lic No./Date<br>2310000993 dt. 27.05.2005 |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee perused the comments of MPEDA vide their letter No. 11(7)/2006-07 dated 18.03.2009 and since the yield applied is higher than that recommended by MPEDA, committee ratified the Advance Licence as applied for as under:-

| Export Items                 | Qty.     | Import Item                      | QTY.     |
|------------------------------|----------|----------------------------------|----------|
| Frozen IQF Cooked PD Shrimps | 9.623 MT | Frozen Peeled & Deveined Shrimps | 10.692MT |

RLA shall take consequential action as per policy/procedure.

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|-----------------------------------------------------------------------|-----------------------------------|-------------------------------------|
| Case No 002<br>NC-VI Dt. 15.05.2009                                   | M/s. Food Spin (India), New Delhi | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/162/0319/AM09/DES.VI<br>RLA File 05/24/40/0458/AM09 |                                   | Lic. No./Date<br>Not issued         |

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. Committee noted that RLA New Delhi has requested for prior approval, as perfume is one of the indigenous input. In this regard, Committee noted that under Para 4.7 of HBP Vol.I for export of perfumes, perfumery compounds and various feed ingredients containing vitamins, no Authorisation shall be issued by RA and applicants may apply under 4.4.2 of HBP vol. I. In this case, however, export product is not perfume/perfumery compound or feed ingredient containing vitamins. Therefore, this para is not applicable in the instant case.

Committee in consultation with technical representative present in the meeting decided to ratify input output norms with 5% wastage as under, subject to composition of gumbase in import and export product should remain same.

| Export Items                        | Qty.     | Import Item | Qty.     |
|-------------------------------------|----------|-------------|----------|
| Balgum Chewngum in different shapes | 10,000Kg | Gum Base    | 10,500Kg |

RLA to take consequential action as per policy/procedure.

|                                                                     |                               |                                                                         |
|---------------------------------------------------------------------|-------------------------------|-------------------------------------------------------------------------|
| Case No 003<br>NC-VI Dt. 15.05.2009                                 | M/s. Marine chemicals, Cochin | Meeting No. 02/09<br>Dt. 15.05.2009                                     |
| HQ File No. 01/85/050/241/AM0/DES.VI<br>RLA File 10/81/40/0047/AM07 |                               | Lic No./Date<br>1010025794 dt. 26.02.2007 &<br>1010024093 Dt.04.08.2006 |

The request of the firm for correction of typographical mistake in the description of export product was considered as per agenda and the committee decided to amend the description of export product as under:-  
"Agar Agar Grade Powder/Strip Food/Microbiological/Bacteriological/Pharma Grade".

RLA and firm may be informed accordingly.

|                                                                                                                                                                                                                                                                          |                                  |                                     |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|-------------------------------------|
| Case No 004<br>NC-VI Dt. 15.05.2009                                                                                                                                                                                                                                      | M/s. Alka Chemicals Ltd., Mumbai | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/(83)/85/162/963/AM09/DES.VI                                                                                                                                                                                                                               | RLA File 03/24/40/Misc/AM09      |                                     |
| <u>Request for re-fixation of Norms in 7 advance licenses for Petroleum Jelly.</u>                                                                                                                                                                                       |                                  |                                     |
| <u>Advance Authorization No. (1) 0310075737 Dt. 7.03.2001, (2) 0310197392 dt.24.04.2003, (3) 0310233411 dt. 29.10.2003, (4) 0310244583 dt.30.12.2003, (5) 0310258418 dt.15.03.2004, (6)0310251868 dt.09.02.2004, (7) 0310222081 dt.01.09.2003 under para 4.7 of HBP.</u> |                                  |                                     |

Position:  
Decision: Rejected.

The request of the firm for re-fixation of norms in 7 advance licences for Petroleum Jelly was considered as per agenda. The committee noted that the issue of climatic condition in th export market in North America, has been already factored in while fixing norms under SION A-3346. Committee decided to maintain status-quo and therefore rejected the request as no enhancement in inputs is permitted.

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|-----------------------------------------------------------------------|---------------------------------------------|-------------------------------------------|
| Case No 005<br>NC-VI Dt. 15.05.2009                                   | M/s. Chamong Tee Exports Pvt. Ltd., Kolkata | Meeting No. 02/09<br>Dt. 15.05.2009       |
| HQ File No. 01/85/050/0202/AM09/DES.VI<br>RLA File 02/24/40/0210/AM09 |                                             | Lic No./Date<br>0210120385 dt. 28.11.2008 |

Position:  
Decision: Approved.

The case was considered by the committee as per the agenda. Committee in consultation with technical representatives present in the meeting decide to ratify as norms under:-

| Export Items                                                                                                                       | Qty.      | Import Item               | QTY.     |
|------------------------------------------------------------------------------------------------------------------------------------|-----------|---------------------------|----------|
| Tea Bags (containing Organic Green Tea) packed in pouches<br>Total 571560 nos. Tea Bags containing 2gms (net) tea in each tea bag. | 114.300KG | Organic Green Tea in Bulk | 120.00KG |

RLA may take consequential action as per policy/procedure.

|                                                                      |                                               |                                           |
|----------------------------------------------------------------------|-----------------------------------------------|-------------------------------------------|
| Case No 006<br>NC-VI Dt. 15.05.2009                                  | M/s. Chemill Nutraceuticals Pvt. Ltd., Mumbai | Meeting No. 02/09<br>Dt. 15.05.2009       |
| HQ File No. 01/85/050/0246/AM09/DES.VI<br>RLA File 03/94/40/948/AM09 |                                               | Lic No./Date<br>0310502992 dt. 19.01.2009 |

Position:  
Decision: Rejected

The case was considered by the committee as per the agenda. The committee noted that the export item i.e. Ethyl Vincamine, may not be covered under Chapter 20 of ITC(HS), which is regarding preparations of vegetable, Fruit, Nut or other parts of Plants. Committee observed that the ITC(HS) Code of export product may be incorrect. It was decided that RA may call for Shipping Bill and ascertain the correct ITC code of the export product and refer the case to the concerned NC. Accordingly, case may be deemed to be rejected at this moment.

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|-----------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|
| Case No 007<br>NC-VI Dt. 15.05.2009                                   | M/s. Jabs International Pvt. Ltd., Mumbai | Meeting No. 02/09<br>Dt. 15.05.2009       |
| HQ File No. 01/85/050/0155/AM09/DES.VI<br>RLA File 03/94/40/0444/AM09 |                                           | Lic No./Date<br>0310485215 dt. 04.09.2008 |

Position:  
Decision: Approved.

The case was considered by the committee as per the agenda. Committee perused the comments of Spice Board vide letter No. MD/FNM/04/08 dated 18.11.2008 and decided to ratify the norms with 1% wastage as under:-



|                           |         |                      |          |
|---------------------------|---------|----------------------|----------|
| Export Item               | Qty     | Import Item          | Qty      |
| Lactose Pharma Grade B.P. | 312.500 | Lactose Edible Grade | 318.75MT |

RLA may take consequential action as per policy/procedure.

|                                                                       |                                           |                                     |
|-----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 0012<br>NC-VI Dt. 15.05.2009                                  | M/s. Essar Oil Ltd., Jamnagar             | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/83/050/01569/AM08/DES.VI<br>RLA File 03/94/40/821/AM08 | Lic No./Date<br>0310450437 dt. 16.11.2007 |                                     |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The committee noted the comments of P&NG vide OM dated 31.03.2009. Taking into account that 38745MT of LPG (@ 2.10MT per 100MT of condensate) would also be produced and not exported, committee offset its commercial value (Rs. 19196Per MT) from import qty. and ratified norms as under:

|                                                    |              |             |            |
|----------------------------------------------------|--------------|-------------|------------|
| Export Item                                        | Qty          | Import Item | Qty        |
| High Speed Diesel, Aviation Turbine Fuel, Gasoline | 180353.710MT | Condensate  | 18174.25MT |

RLA may take consequential action as per policy/procedure.

|                                                                      |                                           |                                     |
|----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 0013<br>NC-VI Dt. 15.05.2009                                 | M/s. Essar Oil Ltd., Jamnagar             | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/83/050/01343/AM08/DES.VI<br>RLA File 03/94/40703/AM08 | Lic No./Date<br>0310446137 dt. 12.10.2007 |                                     |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The committee noted the comments of P&NG vide OM dated 31.03.2009. Taking into account that 38745MT of LPG (@ 2.10MT per 100MT of condensate) would also be produced and not exported, committee offset its commercial value (Rs. 19196Per MT) from import qty. and ratified norms as under:

|                                                    |              |             |            |
|----------------------------------------------------|--------------|-------------|------------|
| Export Item                                        | Qty          | Import Item | Qty        |
| High Speed Diesel, Aviation Turbine Fuel, Gasoline | 180353.710MT | Condensate  | 18174.25MT |

RLA may take consequential action as per policy/procedure.

|                                                                       |                                           |                                     |
|-----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 0014<br>NC-VI Dt. 15.05.2009                                  | M/s. A.R. Thermosets Pvt. Ltd.,<br>Kanpur | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/83/050/0996/AM08/DES.VI<br>RLA File 06/81/40/0009/AM08 | Lic No./Date<br>0610012221 dt. 21.08.2007 |                                     |

Position:

Decision: Rejected.

The case was considered by the committee as per the agenda. The committee noted that percentage of the solid content of import inputs in export product has not been given. It is not possible to compute the wastage. Committee was, therefore, constrained to reject the case.

RLA to take consequential action as per policy/procedure.

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|---------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 0015<br>NC-VI Dt. 15.05.2009                          | M/s. A.R. Thermosets Pvt. Ltd.,<br>Kanpur | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/87/50/871/AM07<br>RLA File 06/81/40/00019/AM07 | Lic No./Date<br>0610011625 dt. 05.01.2007 |                                     |

Position:

Decision: Rejected.

The case was considered by the committee as per the agenda. The committee noted that percentage of the solid content of import inputs in export product has not been given. It is not possible to compute the wastage. Committee was, therefore, constrained to reject the case.

RLA to take consequential action as per policy/procedure.

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|-----------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 0016<br>NC-VI Dt. 15.05.2009                            | M/s. Essem Technopinz Pvt. Ltd.,<br>Nasik | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0001/AM10<br>RLA File 31/24/40/00336/AM 09 | Lic No./Date<br>3110038006 dt. 02.04.2009 |                                     |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. The committee therefore, deferred the case. To be re-listed on 11.06.2009

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|----------------------------------------------------------------|------------------------------------------------------------|-------------------------------------|
| Case No 0017<br>NC-VI Dt. 15.05.2009                           | M/s. Indian Ocean Garnet Sands Co. Pvt. Ltd.,<br>Tuticorin | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0002/AM10<br>RLA File 35/24/40/0067/AM 09 | Lic No./Date<br>3510026297 dt. 06.04.2009                  |                                     |

Position:

Decision: Rejected

The case was considered by the committee as per the agenda. It was noted that the export product is made from used Garnet Abrasive. However there is no qualification on the export side that it is made from used Garnet Abrasive. Committee was therefore constrained to reject the case.

RLA to take consequential action as per policy/procedure.

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|---------------------------------------------------------------|---------------------------------------------|-------------------------------------|
| Case No 0018<br>NC-VI Dt. 15.05.2009                          | M/s. Sai Kala Power Pvt. Ltd.,<br>Bangalore | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0003/AM10<br>RLA File 07/24/40/0656/AM09 | Lic No./Date<br>0710064045 dt. 06.04.2009   |                                     |

Position:

Decision: Transferred

The case was considered by the committee as per the agenda and committee decided to transfer the case to DES-II

|                                                               |                                                     |                                     |
|---------------------------------------------------------------|-----------------------------------------------------|-------------------------------------|
| Case No 0019<br>NC-VI Dt. 15.05.2009                          | M/s. Imsofer Manufacturing India<br>Pvt. Ltd., Pune | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0004/AM10<br>RLA File 31/24/40/0335/AM09 | Lic No./Date<br>3110038041 dt. 08.04.2009           |                                     |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. The committee therefore, deferred the case. To be re-listed on 11.06.2009.

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|---------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 0020<br>NC-VI Dt. 15.05.2009                          | M/s.Shree Renuka Sugars Ltd.,<br>Belgaum  | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0005/AM10<br>RLA File 07/24/40/0011/AM10 | Lic No./Date<br>0710064097 dt. 09.04.2009 |                                     |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Hard copy of the application has not been received. Case deferred. To be re-listed on 11.06.2009.

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|----------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 0021<br>NC-VI Dt. 15.05.2009                           | M/s. Fashion Accessories, Gurgaon         | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0006/AM10<br>RLA File 05/24/40/00794/AM09 | Lic No./Date<br>0510239553 dt. 09.04.2009 |                                     |

Position:

Decision: Transferred

The case was considered by the committee as per the agenda. Committee decided to transfer the case to DES-V

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|---------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 0022<br>NC-VI Dt. 15.05.2009                          | M/s. Shree Renuka Sugars Ltd.,<br>Belgaum | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0007/AM10<br>RLA File 07/24/40/0013/AM10 | Lic No./Date<br>0710064151 dt. 15.04.2009 |                                     |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Hard copy of the application has not been received. Case deferred. To be re-listed on 11.06.2009.

|                                      |                                           |                                     |
|--------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 0023<br>NC-VI Dt. 15.05.2009 | M/s. Shree Renuka Sugars Ltd.,<br>Belgaum | Meeting No. 02/09<br>Dt. 15.05.2009 |
|--------------------------------------|-------------------------------------------|-------------------------------------|

|                                                               |                                           |
|---------------------------------------------------------------|-------------------------------------------|
| HQ File No. 01/85/50/0008/AM10<br>RLA File 07/24/40/0017/AM10 | Lic No./Date<br>0710064152 dt. 15.04.2009 |
|---------------------------------------------------------------|-------------------------------------------|

Position:  
Decision: Deferred

The case was considered by the committee as per the agenda. Hard copy of the application has not been received. Case deferred. To be re-listed on 11.06.2009.

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|---------------------------------------------------------------|---------------------------------------------------|-------------------------------------------|
| Case No 0024<br>NC-VI Dt. 15.05.2009                          | M/s. J.M.A. Manufacturing Pvt. Ltd.,<br>New Delhi | Meeting No. 02/09<br>Dt. 15.05.2009       |
| HQ File No. 01/85/50/0009/AM10<br>RLA File 05/24/40/0007/AM10 |                                                   | Lic No./Date<br>0510239832 dt. 16.04.2009 |

Position:  
Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. Case deferred. To be re-listed on 11.06.2009

|                                                                |                                                  |                                           |
|----------------------------------------------------------------|--------------------------------------------------|-------------------------------------------|
| Case No 0025<br>NC-VI Dt. 15.05.2009                           | M/s. Chemill Nutraceuticals Pvt. Ltd.,<br>Mumbai | Meeting No. 02/09<br>Dt. 15.05.2009       |
| HQ File No. 01/85/50/00010/AM10<br>RLA File 03/94/40/1129/AM09 |                                                  | Lic No./Date<br>0310516117 dt. 17.04.2009 |

Position:  
Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. Case deferred. To be re-listed on 11.06.2009.

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|----------------------------------------------------------------|--------------------------------------------------|-------------------------------------------|
| Case No 0026<br>NC-VI Dt. 15.05.2009                           | M/s. Chemill Nutraceuticals Pvt. Ltd.,<br>Mumbai | Meeting No. 02/09<br>Dt. 15.05.2009       |
| HQ File No. 01/85/50/00011/AM10<br>RLA File 03/94/40/1119/AM09 |                                                  | Lic No./Date<br>0310516126 dt. 17.04.2009 |

Position:  
Decision Rejected

The case was considered by the committee as per the agenda. The committee noted that the export item i.e. Ethyl Vincamine, can not be covered under Chapter 20 of ITC(HS), which is regarding preparations of vegetable, Fruit, Nut or other parts of Plants. Committee observed that the ITC(HS) Code of export product may be incorrect. It was decided that RA may call for Shipping Bill and ascertain the correct ITC code of the export product and refer the case to the concerned NC. Accordingly, case may be deemed to be rejected at this moment.

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|-----------------------------------------------------------------|---------------------------------------|-------------------------------------------|
| Case No 0027<br>NC-VI Dt. 15.05.2009                            | M/s. Grover vineyards Ltd., Bangalore | Meeting No. 02/09<br>Dt. 15.05.2009       |
| HQ File No. 01/85/50/00012/AM10<br>RLA File 07/24/40/00621/AM09 |                                       | Lic No./Date<br>0710064240 dt. 20.04.2009 |

Position:  
Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. The committee therefore, deferred the case. To be re-listed on 11.06.2009.

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|-----------------------------------------------------------------|---------------------------------------|-------------------------------------------|
| Case No 0028<br>NC-VI Dt. 15.05.2009                            | M/s. Gupta Products (P) Ltd., Chennai | Meeting No. 02/09<br>Dt. 15.05.2009       |
| HQ File No. 01/85/50/00013/AM10<br>RLA File 04/24/40/00246/AM09 |                                       | Lic No./Date<br>0410104066 dt. 22.04.2009 |

Position:  
Decision: Deferred

The case was considered by the committee as per the agenda. Hard copy of application not received. To be re-listed on 11.06.2009

|                                                                 |                                                      |                                     |
|-----------------------------------------------------------------|------------------------------------------------------|-------------------------------------|
| Case No 0029<br>NC-VI Dt. 15.05.2009                            | M/s. Choice Trading Corporation Pvt. Ltd.,<br>Cochin | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00014/AM10<br>RLA File 10/24/40/00115/AM09 | Lic No./Date<br>1010033444 dt. 22.04.2009            |                                     |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. Case deferred. To be re-listed on 11.06.2009

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|-----------------------------------------------------------------|--------------------------------------------|-------------------------------------|
| Case No 0030<br>NC-VI Dt. 15.05.2009                            | M/s. Industrial Foams Pvt. Ltd., New Delhi | Meeting No. 02/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00015/AM10<br>RLA File 05/24/40/00031/AM10 | Lic No./Date<br>0510240269 dt. 23.04.2009  |                                     |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. Case deferred. To be re-listed on 11.06.2009

## PART-II

|                                                                     |                               |                                     |
|---------------------------------------------------------------------|-------------------------------|-------------------------------------|
| Case No 31<br>NC-VI Dt. 15.05.2009                                  | M/s.Jindal Drugs Ltd., Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0166/AM09/DES.VI<br>RLA File 03/94/40/580/AM09 | 0310486755 dt. 17.09.2008     |                                     |

Position:

Decision: Deferred (PH)

|                                                                      |                                             |                                     |
|----------------------------------------------------------------------|---------------------------------------------|-------------------------------------|
| Case No 32<br>NC-VI Dt. 15.05.2009                                   | M/s. Noronha Impex International,<br>Kanpur | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0153/AM09/DES.VI<br>RLA File 06/24/40/0004/AM09 | 0610014095 dt. 01.09.2008                   |                                     |

Position:

Decision: Deferred (PH)

|                                                                     |                                          |                                     |
|---------------------------------------------------------------------|------------------------------------------|-------------------------------------|
| Case No 33<br>NC-VI Dt. 15.05.2009                                  | M/s. Reliance Industries Ltd.,<br>Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0260/AM09/DES.VI<br>RLA File 03/95/40/806/AM09 | 0310507424 dt. 16.02.2009                |                                     |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Committee decided to refer the case to M/o PNG, Petroleum Planning Analysis Cell, New Delhi, for details regarding various products including the quantities & additional inputs for each such product resulting from cracking of 1MT of Naptha from the first stage of production upto production of Crude C4 (Mix C4). Applicant company may be requested to come for PH along-with their technical experts & production chart, details of additional inputs as well as above details. To be re-listed on 11.06.2009.

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|----------------------------------------------------------------------|--------------------------------------|-------------------------------------|
| Case No 34<br>NC-VI Dt. 15.05.2009                                   | M/s.Stanes MJF Teas Ltd., Coimbatore | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0181/AM09/DES.VI<br>RLA File 32/24/40/0033/AM09 | 3210038916 dt.<br>14.10.2008         |                                     |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The Committee perused the comments of Tea Board vide their Fax dated 06.03.2009 and decided to ratify the case as applied for, as under. Since the wastage claimed is Nil, applicant to account for 2262Kg of Black Tea Std 1473 in the export side. The applicant may be advised that in future the blend ratio should be clearly mentioned

| Export Items                                    | Qty.   | Import Item        | QTY.   |
|-------------------------------------------------|--------|--------------------|--------|
| Tea Bags<br>(Containing 2262Kg of imported Tea) | 2714Kg | Black Tea STD 1473 | 2262Kg |

RLA to take consequential action as per policy/procedure.

|                                                                      |                                |                                     |
|----------------------------------------------------------------------|--------------------------------|-------------------------------------|
| Case No 35<br>NC-VI Dt. 15.05.2009                                   | M/s.Tea Group Exports, Kolkata | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0232/AM09/DES.VI<br>RLA File 02/24/40/0235/AM09 |                                | 0210121780 dt. 02.01.2009           |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The Committee perused the comments of Tea Board vide their Fax dated 06.03.2009 and decided to ratify the case as applied for, as under. Since the wastage claimed is Nil, applicant to account for 100,000Kg of Black Tea in the export side. The applicant may be advised that in future the blend ratio should be clearly mentioned

| Export Items                                                    | Qty.       | Import Item | QTY.       |
|-----------------------------------------------------------------|------------|-------------|------------|
| Blended Tea (Jamguri PF)<br>(containing 100,000Kg imported Tea) | 2,00,000KG | Black Tea   | 1,00,000KG |

RLA to take consequential action as per policy/procedure.

|                                                                      |                                           |                                     |
|----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 36<br>NC-VI Dt. 15.05.2009                                   | M/s. Sterling Agro Industries Ltd., Delhi | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0235/AM09/DES.VI<br>RLA File 05/24/40/0571/AM09 |                                           | 0510233918 dt. 05.01.2009           |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Comments of MFPI have not been received. MFPI to be reminded. Case may be re-listed on 11.06.2009.

|                                                                      |                                           |                                     |
|----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 37<br>NC-VI Dt. 15.05.2009                                   | M/s. Sterling Agro Industries Ltd., Delhi | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0236/AM09/DES.VI<br>RLA File 05/24/40/0572/AM09 |                                           | 0510233920 dt. 05.01.2009           |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Comments of MFPI have not been received. MFPI to be reminded. Case may be re-listed on 11.06.2009.

|                                                                      |                                                       |                                     |
|----------------------------------------------------------------------|-------------------------------------------------------|-------------------------------------|
| Case No 38<br>NC-VI Dt. 15.05.2009                                   | M/s. Sietz Technologies India Pvt. Ltd.,<br>Faridabad | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0106/AM09/DES.VI<br>RLA File 05/24/40/0070/AM09 |                                                       | 0510220508 dt. 13.05.2008           |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Committee in consultation with the technical representative present in the meeting decided to call for the following details from the applicant firm:-

1. Area of PVC coating in Sq.Mtrs in export product.
2. PV content in Kgs in export product.
3. Total weight of export product in Kgs.
4. Width of PVC Beading and Sealing Tape in export product.
5. Area for purpose of Silicon coating.

To be re-listed on 11.06.2009.

|                                                                      |                                       |                                     |
|----------------------------------------------------------------------|---------------------------------------|-------------------------------------|
| Case No 39<br>NC-VI Dt. 15.05.2009                                   | M/s. Reliance Industries Ltd., Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0150/AM09/DES.VI<br>RLA File 03/95/40/0306/AM09 |                                       | 0310484118 dt. 27.08.2008           |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Committee decided to refer the case to M/o PNG, Petroleum Planning Analysis Cell, New Delhi for details regarding various products including the quantities & additional inputs for each such product resulting from cracking of 1MT of Naptha from first stage of production upto production of C9 Plus 205.

Applicant may be requested to come for PH alongwith their technical exports & production charts, details of additional inputs as well as above details. To be re-listed on 11.06.2009.

|                                       |                                               |                                     |
|---------------------------------------|-----------------------------------------------|-------------------------------------|
| Case No 40<br>NC-VI Dt. 15.05.2009    | M/s. Food Fats & Fertilizers Ltd.,<br>Chennai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/162/315/AM06/DES.VI |                                               | 0310484118 dt. 27.08.2008           |

Decision: Approved.

Committee considered the case as per agenda. Committee had earlier recommended amendment of SION E-125 as under:

| Sl.No. | Export Item   | Qty.  | Import Item                        | Qty. Allowed |
|--------|---------------|-------|------------------------------------|--------------|
| E-125  | Shea Stearine | 1 M.T | 1. Shea Nuts (Oil content 45+/-1%) | 5.20 MT **   |
|        |               |       | OR<br>Shea Butter                  | 2.295MT      |
|        |               |       | 2. Tonsil Bleaching Earth          | 0.05 MT      |
|        |               |       | 3.Acetone                          | 0.04 M.T     |

\*\* For every one percent increase in the oil content beyond 45% in Shea Nut, the permitted quantity for its import may be decreased by 150Kgs on pro-rata basis and for every one percent decrease in oil content below 44% in Shea Nut, the permitted quantity for its import may increased by 150Kgs on pro-rata basis.

Committee further considered the matter regarding prior testing of import samples for allowing variations in the oil content of Shea Nuts and decided to include the following as Note to the proposed amendment of SION E-125:

**"NOTE:-** For item No. 1 of import items viz. Shea Nuts, customs authority to draw samples for every bill of entry and test the same for its oil content. The customs authority to endorse on the Bill of Entry the oil content of each consignment. Regional Authority to redeem authorizations based on the weighted average of oil content so endorsed by the customs authority. However, clearance of import consignments should not be held back till the results are obtained, but to be allowed upon customs examination & drawing of Samples."

Further action to be taken on file for issue of Public Notice.

|                                    |                                                                   |                                     |
|------------------------------------|-------------------------------------------------------------------|-------------------------------------|
| Case No 41<br>NC-VI Dt. 15.05.2009 | M/s. Pioma Industries Prop. Khambhatta<br>Family Trust, Ahmedabad | Meeting No. 03/09<br>Dt. 15.05.2009 |
|------------------------------------|-------------------------------------------------------------------|-------------------------------------|

|                                                                      |                           |
|----------------------------------------------------------------------|---------------------------|
| HQ File No. 01/85/50/0366/AM05/DES.VI<br>RLA File 08/81/40/0480/AM05 | 0310484118 dt. 27.08.2008 |
|----------------------------------------------------------------------|---------------------------|

Position:  
Decision: Deferred

The case was considered by the committee as per the agenda. Committee decided to call the firm for PH on 18.06.2009 along-with BEs & Shipping Bills with accountability details. To be re-listed on 18.06.2009.

|                                                                     |                                                |                                     |
|---------------------------------------------------------------------|------------------------------------------------|-------------------------------------|
| Case No 42<br>NC-VI Dt. 15.05.2009                                  | M/s. Sonic Biochem Extractions Ltd.,<br>Indore | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0715/AM09/DES.VI<br>RLA File 11/24/40/010/AM09 |                                                | 1110017655 dt. 07.07.2008           |

Position:  
Decision: Approved

The case was considered by the committee as per the agenda. Committee perused the recommendation of VVOF vide their OM No. 4/7/204-Exp dated 06.02.2009 and ratified the norms as under

| Export Item Name.    | Qty      | Import Item Name. | Qty      |
|----------------------|----------|-------------------|----------|
| SOYA LECITHIN POWDER | 80.000MT | ACETONE           | 60.414MT |

RLA may take consequential action as per policy/procedure.

|                                                                      |                                           |                                      |
|----------------------------------------------------------------------|-------------------------------------------|--------------------------------------|
| Case No 43<br>NC-VI Dt. 15.05.2009                                   | M/s. Parkwood Farms Pvt. Ltd.,<br>Kolkata | Meeting No. 03/09<br>Dt. 15.05.2009  |
| HQ File No. 01/85/50/0247/AM09/DES.VI<br>RLA File 02/24/40/0251/AM09 |                                           | Lic No. 0210122583 dt.<br>27.01.2009 |

Position:  
Decision: Approved

The case was considered by the committee as per the agenda. Committee felt that flavour to be added to tea, generally, cannot have a weight of more than 0.25% and would not be more than 10% of FOB value. Committee therefore approved import of inputs @0.25% of Export product with a cap that CIF value does not exceed 10% FOB value. Committee ratified input output quantity as under:

| Export Item                          | Qty         | Import Item               | Qty                                                |
|--------------------------------------|-------------|---------------------------|----------------------------------------------------|
| INDIAN FLAVOURED TEA (EARL GREY TEA) | 99000.000KG | BERGAMOT FLAVOUR (LIQUID) | 247.500KG<br>CIF value not to exceed 10% FOB value |

RLA to take consequential as per policy/procedure.

|                                                                      |                                |                                      |
|----------------------------------------------------------------------|--------------------------------|--------------------------------------|
| Case No 44<br>NC-VI Dt. 15.05.2009                                   | M/s. Waxoils Pvt. Ltd., Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009  |
| HQ File No. 01/85/50/0204/AM09/DES.VI<br>RLA File 03/95/40/0216/AM09 |                                | Lic No. 0310496294 dt.<br>03.12.2008 |

Position:  
Decision: Approved

The case was considered by the committee as per the agenda. The committee approved the case as applied for, as under with accountability of imported items in the export product.

| Export Item Name.                                                                                    | Qty     | Import Item Name.                                             | Qty                   |
|------------------------------------------------------------------------------------------------------|---------|---------------------------------------------------------------|-----------------------|
| Emulsifying Wax<br>containing:1) Cotostearyl Alcohol:<br>88-90% 2)Sodium lauryl Sulphate:<br>9.5-10% | 15000KG | 1. COTO STEARYL<br>ALCOHOL<br><br>2.SODIUM LAURYL<br>SULPHATE | 13500KG<br><br>1500kg |

RLA to take consequential action as per policy/procedure.

|                                                                      |                                |                                      |
|----------------------------------------------------------------------|--------------------------------|--------------------------------------|
| Case No 45<br>NC-VI Dt. 15.05.2009                                   | M/s. Vinbros & Co.,Pondicherry | Meeting No. 03/09<br>Dt. 15.05.2009  |
| HQ File No. 01/85/50/0020/AM10/DES.VI<br>RLA File 25/24/40/0008/AM10 |                                | Lic No. 2510002336 dt.<br>07.01.2009 |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Comments from MFPI are awaited. MFPI to be reminded. The committee decided to defer the case for 11.06.2009

|                                                                      |                                   |                                      |
|----------------------------------------------------------------------|-----------------------------------|--------------------------------------|
| Case No 46<br>NC-VI Dt. 15.05.2009                                   | M/s. Pinkcity Enterprises, Jaipur | Meeting No. 03/09<br>Dt. 15.05.2009  |
| HQ File No. 01/85/50/0026/AM10/DES.VI<br>RLA File 13/24/40/0023/AM10 |                                   | Lic No. 1310028233 dt.<br>02.03.2009 |

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. In consultation with the representative of DIPP present in the meeting, committee decided to ratify the inputs on net to net basis as under:-

| Export Item Name.                              | Qty               | Import Item Name.                                    | Qty               |
|------------------------------------------------|-------------------|------------------------------------------------------|-------------------|
| FINISHED & POLISHED TEAKWOOD BATAVIA CHAIR     | 200.000<br>Number | UNFINISHED & UNPOLISHED TEAKWOOD BATAVIA CHAIR       | 200.000<br>Number |
| FINISHED & POLISHED TEAKWOOD BATAVIA ARM CHAIR | 36.000<br>Number  | UNFINISHED & UNPOLISHED TEAKWOOD BATAVIA ARM CHAIR . | 36.000<br>Number  |
| FINISHED & POLISHED TEAKWOOD BOMBAY CHEST      | 24.000<br>Number  | UNFINISHED & UNPOLISHED TEAKWOOD BOMBAY CHEST.       | 24.000<br>Number  |
| FINISHED & POLISHED TEAKWOOD SPANISH CHEST     | 24.000<br>Number  | UNFINISHED & UNPOLISHED TEAKWOOD SPANISH CHEST.      | 24.000<br>Number  |

RLA may take consequential action as per policy/Procedure.

|                                                                        |                               |                                      |
|------------------------------------------------------------------------|-------------------------------|--------------------------------------|
| Case No 47<br>NC-VI Dt. 15.05.2009                                     | M/s. Marine Chemicals, Cochin | Meeting No. 03/09<br>Dt. 15.05.2009  |
| HQ File No. 01/85/50/00261/AM09/DES.VI<br>RLA File 10/24/40/00120/AM09 |                               | Lic No. 1010032622 dt.<br>16.02.2009 |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. It was noted by the committee that an earlier similar case of the same firm was approved in Adv. Auth. 1010027494 dt. 28.09.2007 in the meeting held on 07.02.2008 with 9.22% wastage. The committee decided to approve the instant case also on the same basis, as under:-

| Export Item Name.                                                             | Qty         | Import Item Name.                 | Qty         |
|-------------------------------------------------------------------------------|-------------|-----------------------------------|-------------|
| AGAR AGAR / POWDER GRADE FOOD / MICRO BIOLOGICAL/<br>BACTERIOLOGICAL / PHARMA | 15432.600KG | AGAR AGAR COMMERCIAL GRADE POWDER | 17000.000KG |

RLA may take consequential action as per policy/procedure.

|                                                                      |                                               |                                      |
|----------------------------------------------------------------------|-----------------------------------------------|--------------------------------------|
| Case No 48<br>NC-VI Dt. 15.05.2009                                   | M/s. Associated Capsules Pvt.<br>Ltd., Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009  |
| HQ File No. 01/85/50/00249/AM09/DES.VI<br>RLA File 03/94/40/930/AM09 |                                               | Lic No. 0310504088 dt.<br>28.01.2009 |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Comments are awaited from C&PC who may be reminded. Case to be re-listed on 11.06.2009.

|                                                                       |                                               |                                     |
|-----------------------------------------------------------------------|-----------------------------------------------|-------------------------------------|
| Case No 49<br>NC-VI Dt. 15.05.2009                                    | M/s. Jewel consumer Care Pvt.<br>Ltd., Baroda | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00256/AM09/DES.VI<br>RLA File 34/24/40/0202/AM09 |                                               | Lic No.3410023419 dt.<br>06.02.2009 |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. The committee decided to call for the following information from the applicant:

1. Net content of each of the imported polymer in the export product.
2. Material of Tongue Cleaner

Case to be re-listed on 11.06.2009.

|                                    |                                               |                                     |
|------------------------------------|-----------------------------------------------|-------------------------------------|
| Case No 50<br>NC-VI Dt. 15.05.2009 | M/s. Jewel consumer Care Pvt. Ltd.,<br>Baroda | Meeting No. 03/09<br>Dt. 15.05.2009 |
|------------------------------------|-----------------------------------------------|-------------------------------------|

|                                                                       |                                 |
|-----------------------------------------------------------------------|---------------------------------|
| HQ File No. 01/85/50/00255/AM09/DES.VI<br>RLA File 34/24/40/0193/AM09 | Lic No.3410023356 dt. 03.02.209 |
|-----------------------------------------------------------------------|---------------------------------|

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. The committee decided to call for the following information from the applicant:

Net content of each of the imported polymer in the export product.

Case to be re-listed on 11.06.2009.

|                                                                       |                                |                                     |
|-----------------------------------------------------------------------|--------------------------------|-------------------------------------|
| Case No 51<br>NC-VI Dt. 15.05.2009                                    | M/s. Ostern Pvt. Ltd., Kolkata | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00168/AM09/DES.VI<br>RLA File 02/24/40/0126/AM09 |                                | Lic No.0210117576 dt.<br>18.09.2008 |

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. The committee decided to ratify the input output quantity as under:-

| Export Item                                                                                                            | Qty               | Import Item   | Qty               |
|------------------------------------------------------------------------------------------------------------------------|-------------------|---------------|-------------------|
| Plastic Body Ballpoint Pens (containing 4570 kgs of Polypropelene, 800000 Pcs of Ballpen Tips & 256kgs of Ballpen Ink) | 800000.000 Number | Polypropelene | 4798.000 K.G      |
|                                                                                                                        |                   | Ballpen Tips  | 800800.000 Number |
|                                                                                                                        |                   | Ballpen Ink.  | 258.000 K.G       |
|                                                                                                                        |                   |               |                   |

RLA may take consequential action as per policy/procedure.

|                                                                       |                                                            |                                     |
|-----------------------------------------------------------------------|------------------------------------------------------------|-------------------------------------|
| Case No 52<br>NC-VI Dt. 15.05.2009                                    | M/s. Punjab Chemicals and Crop Protection Ltd., Chandigarh | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00251/AM09/DES.VI<br>RLA File 03/95/40/0835/AM09 |                                                            | Lic No.0310504447 dt.<br>29.01.2009 |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. The committee decided to call for the following information from the applicant firm:-

1. End use of export product with chemical composition.
2. Stage-wise wastage in the process of production of export product and the recoverable wastage.

Case to be re-listed on 11.06.209

|                                                                       |                                        |                                     |
|-----------------------------------------------------------------------|----------------------------------------|-------------------------------------|
| Case No 53<br>NC-VI Dt. 15.05.2009                                    | M/s. Royal Brushes (P) Ltd.,<br>Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00248/AM09/DES.VI<br>RLA File 03/95/40/0702/AM09 | Lic No.0310504057 dt. 28.01.2009       |                                     |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The committee decided to ratify the input output quantity as under:-

| Export Item Name.                                                                                                                                               | Qty        | Import Item Name.                              | Qty                   |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------|------------|------------------------------------------------|-----------------------|
| SHAVING BRUSH : 6400 KGS<br>NT WT OF 1) POLYSTYRENE GRANULES : 2700 KGS 2) NYLON MONOFILAMENT 66 : 2500 KGS 3) RIGID PVC SHEET (AS PACKING MATERIAL) : 1400 KGS | 640.0000KG | POLYSTYRENE GRANULES (INJECTION MOLDING GRADE) | 2835.000KG            |
|                                                                                                                                                                 |            | NYLON MONOFILAMENT 66                          | 2550.000KG            |
|                                                                                                                                                                 |            | RIGID PVC SHEET (AS PACKING MATERIAL)          | As per packing policy |

RLA to take consequential action as per policy/procedure.

|                                                                       |                                                |                                     |
|-----------------------------------------------------------------------|------------------------------------------------|-------------------------------------|
| Case No 54<br>NC-VI Dt. 15.05.2009                                    | M/s. Sukaso Ceracolors Pvt.<br>Ltd., Hyderabad | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00262/AM09/DES.VI<br>RLA File 09/24/40/0421/AM09 | Lic No.0910037113 dt.<br>18.02.2009            |                                     |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the comments from C&PC are awaited. It was decided remind C&PC and re-list the case on 11.06.2009.

|                                                                       |                                       |                                     |
|-----------------------------------------------------------------------|---------------------------------------|-------------------------------------|
| Case No 55<br>NC-VI Dt. 15.05.2009                                    | M/s. Panama Petrochem Ltd.,<br>Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00252/AM09/DES.VI<br>RLA File 03/95/40/0832/AM09 | Lic No.0310504907 dt.<br>02.02.2009   |                                     |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to refer the case to M/o P&NG, Petroleum Planning Analysis Cell, New Delhi for comments and relist the case on 11.06.2009

|                                                                       |                                           |                                     |
|-----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 56<br>NC-VI Dt. 15.05.2009                                    | M/s. S.M. Herbals Pvt. Ltd., New<br>Delhi | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00133/AM09/DES.VI<br>RLA File 05/24/40/0278/AM09 | Lic No.0510225760 dt.<br>19.08.2008       |                                     |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee after discussion, decided to ratify the input output norms as applied for by the applicant firm, as under:-

| Export Item Name.                                     | Qty       | Import Item Name.                                               | Qty       |
|-------------------------------------------------------|-----------|-----------------------------------------------------------------|-----------|
| CAMPTOTHECIN HPLC<br>PURITY NLT 98.5%<br>CAMPTOTHECIN | 190.000KG | CRUDE CAMPTOTHECIN<br>HPLC PURITY NLT 95%<br>CRUDE CAMPTOTHECIN | 200.000KG |

RLA may take consequential action as per policy/procedure.

|                                                                        |                                           |                                     |
|------------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 57<br>NC-VI Dt. 15.05.2009                                     | M/s. Siroz Consultants Pvt. Ltd.,<br>Pune | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00264/AM08/DES.VI<br>RLA File 31/24/40/00171/AM08 |                                           | Lic No.3110030413 dt.<br>20.08.2007 |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that reply to deficiency letter has been given by the firm, copy of which was handed over to DIPP. Committee decided to defer consideration of the case for two weeks. To be re-listed on 28.05.2009.

|                                                                       |                                           |                                     |
|-----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 58<br>NC-VI Dt. 15.05.2009                                    | M/s. Shree Renuka Sugars<br>Ltd., Belgaum | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00264/AM09/DES.VI<br>RLA File 07/24/40/0625/AM09 |                                           | Lic No.0710063095 dt.<br>18.02.2009 |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

|                                                                       |                                           |                                     |
|-----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 59<br>NC-VI Dt. 15.05.2009                                    | M/s. Shree Renuka Sugars<br>Ltd., Belgaum | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00211/AM09/DES.VI<br>RLA File 07/24/40/0517/AM09 |                                           | Lic No.0710061645 dt.<br>11.12.2008 |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

|                                                                        |                                           |                                     |
|------------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 60<br>NC-VI Dt. 15.05.2009                                     | M/s. Shree Renuka Sugars<br>Ltd., Belgaum | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00242/AM09/DES.VI<br>RLA File 07/21/40/01071/AM09 |                                           | Lic No.0710062374 dt.<br>13.01.2009 |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

|                                                                        |                                           |                                     |
|------------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 61<br>NC-VI Dt. 15.05.2009                                     | M/s. Shree Renuka Sugars<br>Ltd., Belgaum | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00241/AM09/DES.VI<br>RLA File 07/21/40/01070/AM09 |                                           | Lic No.0710062373 dt.<br>13.01.2009 |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

|                                                                       |                                           |                                     |
|-----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 62<br>NC-VI Dt. 15.05.2009                                    | M/s. Shree Renuka Sugars<br>Ltd., Belgaum | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00263/AM09/DES.VI<br>RLA File 07/24/40/0627/AM09 |                                           | Lic No.0710063094 dt.<br>18.02.2009 |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

|                                                                       |                                           |                                     |
|-----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No. 63<br>NC-VI Dt. 15.05.2009                                   | M/s. Shree Renuka Sugars<br>Ltd., Belgaum | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00265/AM09/DES.VI<br>RLA File 07/24/40/0624/AM09 |                                           | Lic No.0710063096 dt.<br>18.02.209  |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

|                                                                      |                                           |                                     |
|----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No. 64<br>NC-VI Dt. 15.05.2009                                  | M/s. S.M. Herbals Pvt. Ltd.,<br>New Delhi | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0080/AM09/DES.VI<br>RLA File 05/24/40/0949/AM09 |                                           | Lic No.0510218633 dt.<br>28.03.208  |

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. Committee after discussion, decided to ratify the input output norms as applied for by the applicant firm, as under:-

| Export Item                                        | Qty      | Import Item                                  | Qty       |
|----------------------------------------------------|----------|----------------------------------------------|-----------|
| Camptothecin<br>HPLC PURITY NOT LESS THAN<br>98.5% | 95.000KG | Crude Camptothecin<br>HPLC PURITY NLT<br>95% | 100.000KG |

RLA may take consequential action as per policy/procedure

|                                                                      |                                                 |                                     |
|----------------------------------------------------------------------|-------------------------------------------------|-------------------------------------|
| Case No. 65<br>NC-VI Dt. 15.05.2009                                  | M/s. Lalahs Spices & Food Pvt.<br>Ltd., Chennai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0024/AM10/DES.VI<br>RLA File 04/24/40/0086/AM09 |                                                 | Lic No.0410096811 dt.<br>27.06.2008 |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. It was decided by the committee to ratify the input output norms as under:-

| Export Item Name.                                                                                   | Qty           | Import Item Name.                         | Qty           |
|-----------------------------------------------------------------------------------------------------|---------------|-------------------------------------------|---------------|
| CURRY POWDER (CONTAINING TURMERIC 10% AND OTHER 90%<br>INGREDIENTS TO BE OF LOCALLY PRODUCED ITEMS) | 900000.000 KG | WHOLE TURMERIC WITH MINIMUM 1.5% CURCUMIN | 92700.000 KG  |
| GROUND TURMERIC (TURMERIC POWDER) WITH CURCUMIN MINIMUM 1.5%                                        | 97346.000 KG  | WHOLE TURMERIC WITH MINIMUM 1.5% CURCUMIN | 100266.000 KG |

RLA may take consequential action as per policy/procedure

|                                                                       |                                           |                                     |
|-----------------------------------------------------------------------|-------------------------------------------|-------------------------------------|
| Case No 66<br>NC-VI Dt. 15.05.2009                                    | M/s. Sharmili spices Pvt. Ltd.,<br>Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00199/AM09/DES.VI<br>RLA File 03/95/40/0713/AM09 | Lic No.0310495173 dt.<br>21.11.2008       |                                     |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. It was decided by the committee to ratify the input output norms as under:-

| Export Item Name.               | Qty        | Import Item Name.            | Qty        |
|---------------------------------|------------|------------------------------|------------|
| CORIANDER SEEDS<br>(STERILIZED) | 126.000 MT | RAW WHOLE<br>CORIANDER SEEDS | 127.260 MT |

RLA may take consequential action as per policy/procedure.

|                                                                       |                                                  |                                     |
|-----------------------------------------------------------------------|--------------------------------------------------|-------------------------------------|
| Case No 67<br>NC-VI Dt. 15.05.2009                                    | M/s. Raj Petro Specialities Pvt.<br>Ltd., Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00267/AM09/DES.VI<br>RLA File 03/95/40/0947/AM09 | Lic No.0310508138 dt.<br>19.02.2009              |                                     |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The committee decided to allow the inputs in this case as per SION A-3346 or, as applied for, which is lower. Accordingly, input output qty would be as under:-

| Export Item                                                                                                               | Qty.    | Import Item                                       | Qty.                              |
|---------------------------------------------------------------------------------------------------------------------------|---------|---------------------------------------------------|-----------------------------------|
| White Petroleum Jelly:-<br>(Melting Point Deg. C 56 2, Congealing<br>Point Deg. C 541 & Consistency @ 25<br>Deg. C 110 5) | 326.4MT | Base Oil<br>Paraffin Wax<br>Micro-crystalline Wax | 205.632MT<br>55.488MT<br>29.376MT |

The RLA may take consequential action as per policy/procedure.

|                                                                       |                                          |                                     |
|-----------------------------------------------------------------------|------------------------------------------|-------------------------------------|
| Case No 68<br>NC-VI Dt. 15.05.2009                                    | M/s. Organic India Pvt. Ltd.,<br>Lucknow | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00157/AM09/DES.VI<br>RLA File 06/24/40/0023/AM09 | Lic No.0610014158 dt.<br>05.09.2008      |                                     |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee felt that maximum flavour content that can be allowed in the export product is upto 0.25% with a CIF value cap of 10% FOB value in each case. Accordingly, the committee decided to ratify the input output qty. as under:-

| Sl.No. | Export Item Name.                                                                                                                                      | Qty       |
|--------|--------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|
| 1      | Tulsi Pomegranate Green<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE - 279600Boxes | 10065.6Kg |
| 2      | TULSI SWEET ROSE<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE<br>- 251550 Boxes    | 7697.43Kg |
| 3      | TULSI PASSION FRUIT                                                                                                                                    | 1470.6Kg  |

|   |                                                                                                                                                         |           |
|---|---------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|
|   | FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE<br>- 40850 Boxes                          |           |
| 4 | TULSI JASMINE<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE – 51265 Boxes            | 1568.71Kg |
| 5 | TULSI LEMON GINGER<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE<br>- 185180 Boxes   | 6666.48Kg |
| 6 | TULSI CHAMOMILE HONEY<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE<br>-94515Boxes   | 2892.16Kg |
| 7 | TULSI RED CHAI MASALA<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE<br>- 91735 Boxes | 3137.34Kg |

**Import Item (s) Details**

| Sl.No. | Import Item Name.                                       | Qty (CIF value not to exceed 10% of respective FOB Value) |
|--------|---------------------------------------------------------|-----------------------------------------------------------|
| 1      | Pomegranate Organic Type Flavor 6001242 Natural Flavour | 25.164Kg                                                  |
| 2      | Raspberry Organic Type Flavor 6001148 Natural flavor    | 19.24Kg                                                   |
| 3      | Egyptian Rose Flavour 6001377 Organic Natural flavour   | 3.68Kg                                                    |
| 4      | Passion Fruit Flavor 6001170 Organic Natural Flavour    | 3.92Kg                                                    |
| 5      | Jasmine Extract 6000365 Organic Natural                 | 16.67Kg                                                   |
| 6      | Lemon Extract 6000205 Organic Natural                   | 7.23Kg                                                    |
| 7      | Honey Type Flavor 6000990 Organic Natural               | 7.84Kg                                                    |

Import inputs subject to CIF value cap of 10% FOB value in each case.

RLA may take consequential action as per policy/procedure.

|                                                                       |                                          |                                     |
|-----------------------------------------------------------------------|------------------------------------------|-------------------------------------|
| Case No. 69<br>NC-VI Dt. 15.05.2009                                   | M/s. Organic India Pvt. Ltd.,<br>Lucknow | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00259/AM09/DES.VI<br>RLA File 06/24/40/0057/AM09 |                                          | Lic No.0610015120 dt.<br>11.02.2009 |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee felt that maximum flavour content that can be allowed in the export product is upto 0.25% with a CIF value cap of 10% FOB value in each case. Accordingly, the committee decided to ratify the input output as under:-

| Sl.No. | Export Item Name.                                                                                                                                     | Qty       |
|--------|-------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|
| 1      | TULSI POMEGRANATE GREEN<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE- 49526 Boxes | 1782.94Kg |
| 2      | TULSI SWEET ROSE<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.6 GM MIXTURE – 30656 Boxes       | 882.90Kg  |
| 3      | TULSI PASSION FRUIT<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE – 35000 Boxes    | 1260Kg    |
| 4      | TULSI JASMINE<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE – 18000 Boxes          | 550.8Kg   |
| 5      | TULSI RED MANGO<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE – 149065 Boxes       | 5098.02Kg |
| 6      | TULSI RASPBERRY PEACH<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE – 31000 Boxes  | 1060.2Kg  |
| 7      | TULSI CHAMOMILE HONEY<br>FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE – 18000 Boxes  | 550.08    |

**Import Item (s) Details**

| Sl.No. | Import Item Name.                                       | Qty (CIF value not to exceed 10% of respective FOB value) |
|--------|---------------------------------------------------------|-----------------------------------------------------------|
| 1      | Egyptian Organic Anise<br>TBC, PIMPINELLA ANISUM        | 4.46Kg                                                    |
| 2      | Egyptian Organic Chamomile<br>TBC, CHAMOMILA MATRICARIA | 2.21Kg                                                    |
| 3      | Egyptian Organic Hibiscus<br>TBC, HIBISCUS SABDARIFFA   | 3.15Kg                                                    |
| 4      | Rooibos                                                 | 1.38Kg                                                    |

|   |                                                |         |
|---|------------------------------------------------|---------|
|   | LEAF, ASPLATHUS LINEARIS                       |         |
| 5 | Mango flavor 6001163<br>Organic Natural Flavor | 12.75Kg |

Import inputs subject to CIF value cap of 10% of FOB value in each case.

RLA may take consequential action as per policy/procedure.

|                                                                       |                                          |                                     |
|-----------------------------------------------------------------------|------------------------------------------|-------------------------------------|
| Case No. 70<br>NC-VI Dt. 15.05.2009                                   | M/s. Organic India Pvt. Ltd.,<br>Lucknow | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00156/AM09/DES.VI<br>RLA File 06/24/40/0024/AM09 |                                          | Lic No.0610014157 dt.<br>05.09.2008 |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee felt that maximum flavour content that can be allowed in the export product is upto 0.25% with a CIF value cap of 10% FOB value. Accordingly, the committee decided to approve the case and ratify the input out qty as under:-

| Sl.No. | Export Item Name.                                                                                                                                                | Qty       |
|--------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|
| 1      | <b>67/0-</b> TULSI RED CHAI MASALA<br>FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE<br>- 60500 Boxes | 2069.1Kg  |
| 2      | <b>67/0-</b> TULSI LICORICE SPICE<br>FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE<br>- 25000 Boxes  | 855Kg     |
| 3      | <b>67/0-</b> TULSI CHAI MASALA<br>FLAVORED TULSI WITH HERBS, EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE<br>- 60790 Boxes.   | 2188.44Kg |

#### Import Item (s) Details

| Sl.No. | Import Item Name.                                                               | Qty (CIF value not to exceed 10% of respective FOB value) |
|--------|---------------------------------------------------------------------------------|-----------------------------------------------------------|
| 1      | Cinnamon-Cassia Bark<br>Certified Organic, Broken & Cleaned (Cinnamomum cassia) | 12.77Kg                                                   |

Import input subject to CIF value cap of 10% FOB value

RLA may take consequential action as per policy/procedure.

|                                                                       |                                          |                                     |
|-----------------------------------------------------------------------|------------------------------------------|-------------------------------------|
| Case No. 71<br>NC-VI Dt. 15.05.2009                                   | M/s. Organic India Pvt. Ltd.,<br>Lucknow | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00258/AM09/DES.VI<br>RLA File 06/24/40/0060/AM09 |                                          | Lic No.0610015119 dt.<br>11.02.2009 |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee felt that maximum flavour content that can be allowed in the export product is upto 0.25% with a CIF value cap of 10% FOB value in each case. Accordingly, the committee decided to approve the case and ratify the inputs as under:-

#### Export Item (s) Details

| Sl.No | Export Item Name. | Qty |
|-------|-------------------|-----|
|-------|-------------------|-----|

|   |                                                                                                                                                                                                            |        |
|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------|
| 1 | TULSI RASPBERRY PEACH<br>Flavored Tulsi (100 gram, packed in a tin) Blend of Tulsi Leaves, Herbs, Extracts and natural Flavorings, Herb (Product Blend is certified Organic) packed in tin. – 30,000 Tins  | 3000Kg |
| 2 | TULSI POMEGRANATE GREEN<br>Flavored Tulsi (100 gram, packed in a tin) Blend of Tulsi Leaves, Herbs, Extracts and natural Flavorings, Herb (Product Blend is certified Organic) packed in tin.- 30,000 Tins | 3000Kg |
| 3 | TULSI LEMON GINGER<br>Flavored Tulsi (100 gram, packed in a tin) Blend of Tulsi Leaves, Herbs, Extracts and natural Flavorings, Herb (Product Blend is certified Organic) packed in tin.- 30,000 tins      | 3000Kg |
|   |                                                                                                                                                                                                            |        |

#### Import Item (s) Details

| Sl.No. | Import Item Name.                                        | Qty (CIF value not to exceed 10% of respective FOB value) |
|--------|----------------------------------------------------------|-----------------------------------------------------------|
| 1      | Egyptian Organic Hibiscus<br>8/30, HIBISCUS SABDARIFFA   | 7.5Kg                                                     |
| 2      | Egyptian Organic Lemongrass<br>8/30, CYMBOPOGON CITRATUS | 7.5Kg                                                     |
| 3      | Black Currant Leaves<br>ORG. CC                          | 7.5Kg                                                     |
| 4      | Elderberries<br>ORGANIC                                  | 7.5Kg                                                     |

Import inputs subject to CIF value cap of 10% value in each case.

RLA may take consequential action as per policy/procedure.

|                                                                       |                                          |                                     |
|-----------------------------------------------------------------------|------------------------------------------|-------------------------------------|
| Case No. 72<br>NC-VI Dt. 15.05.2009                                   | M/s. Organic India Pvt. Ltd.,<br>Lucknow | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00153/AM08/DES.VI<br>RLA File 06/24/40/0031/AM08 |                                          | Lic No.0610012723 dt.<br>08.01.2008 |

Position:

Decision: Approved

Committee considered the case as per agenda. Committee felt that maximum flavour content that can be allowed in the export product is upto 0.25% with a CIF value cap of 10% FOB value in each case. Accordingly, RA may call for the details of flavour in each export product and calculate & allow the admissible qty as above.

Import inputs subject to CIF value cap of 10% value in each case.

RLA may take consequential action as per policy/procedure.

|                                                                       |                             |                                     |
|-----------------------------------------------------------------------|-----------------------------|-------------------------------------|
| Case No. 73<br>NC-VI Dt. 15.05.2009                                   | M/s. L G W Limited, Kolkata | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00159/AM08/DES.VI<br>RLA File 02/24/40/0006/AM09 |                             | Lic No.0210111143 dt.<br>07.04.2008 |

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. After deliberation, committee approved the case as applied for as under:-

| Export Item Name.                               | Qty      | Import Item Name.               | Qty       |
|-------------------------------------------------|----------|---------------------------------|-----------|
| Hair Band (Made from<br>Thermo- Poly-Urethanes) | 63.725MT | Thermo-Poly-<br>Urethanes (TPU) | 65.000 MT |

RLA may take consequential action as per policy/procedure.

|                                        |                                                            |                                     |
|----------------------------------------|------------------------------------------------------------|-------------------------------------|
| Case No. 74<br>NC-VI Dt. 15.05.2009    | M/s. Gillette Diversified<br>Operations Pvt. Ltd., Chennai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00021/AM10/DES.VI |                                                            | Lic No.0410096446 dt. 12.06.2008    |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided by the committee to call for the following information from the applicant firm:-

1. Specification of import item No. 1
2. Import item No. 2 is Whether Nylon 6 or Nylon 66
3. What is import item No. 3
4. Net content of each import item in export product.

Case to be re-listed on 11.06.2009.

|                                                                       |                                                           |                                     |
|-----------------------------------------------------------------------|-----------------------------------------------------------|-------------------------------------|
| Case No 75<br>NC-VI Dt. 15.05.2009                                    | M/s. Naturo Food & Fruit<br>Products Pvt. Ltd., Bangalaoe | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/00115/AM09/DES.VI<br>RLA File 07/24/40/0082/AM09 |                                                           | Lic No0710058417 dt.<br>10.07.2008  |

Position:

Decision: Rejected

The case was considered by the committee as per the agenda. Committee noted that in the five export product for which apple Juice concentrate is imported, applicant has not given information whether apple juice is actually used in all products and the stage wise wastage in each export product. Committee felt that for the natural fruit bar flavour of strawberry, apple juice is not used in general. Committee, therefore, rejected the case.

RLA may take consequential action as per policy/procedure.

|                                                                      |                                              |                                     |
|----------------------------------------------------------------------|----------------------------------------------|-------------------------------------|
| Case No 76<br>NC-VI Dt. 15.05.2009                                   | M/s. Godrej & Boyce Mfg.<br>Co. Ltd., Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0022/AM10/DES.VI<br>RLA File 03/94/40/1107/AM09 |                                              | Lic No0710058417 dt.<br>10.07.2008  |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Based on the written comments of DIPP, the committee decided to call for the following information from the firm and relist the case on 28.05.2009.

1. Detailed technical drawing with the dimensions of export product.
2. Weight of each export product.
3. Net weight of each of the imported and indigenous inputs, separately for each export product, for the propose of material balancing.
4. Detailed calculations as to how the import of raw material proposed for import has been arrived at including the net weight of component to be manufactured out of the imported material.

|                                                                      |                                             |                                      |
|----------------------------------------------------------------------|---------------------------------------------|--------------------------------------|
| Case No 77<br>NC-VI Dt. 15.05.2009                                   | M/s. Haldia Petrochemicals<br>Ltd., Kolkata | Meeting No. 03/09<br>Dt. 15.05.2009  |
| HQ File No. 01/85/50/0025/AM10/DES.VI<br>RLA File 02/24/40/0230/AM09 |                                             | Lic No. 0210121526 dt.<br>24.12.2008 |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Committee decided to refer the case to M/ P&NG, Petroleum Planning Analysis Cell, New Delhi and C&PC for comments about what all products are obtained out of 1MT of Naptha a per standard production process upto Motor Spirit. Case to be re-listed on 11.06.2009.

|                                                                       |                                       |                                     |
|-----------------------------------------------------------------------|---------------------------------------|-------------------------------------|
| Case No 78<br>NC-VI Dt. 15.05.2009                                    | M/s. Indo German<br>Alkaloids, Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0027/AM10/DES.VI<br>RLA File 03/94/40/01042/AM09 |                                       | Lic No.0310510255 dt.<br>04.03.2009 |

Position:

Decision: Approved

The case was considered by the committee as per the agenda. It was noted that earlier ALC had approved a similar case on 17.7.2007 in Lic. No. 0310421781 dt. 02.03.2007. On repeat basis , committee decided to approve the instant case as under:-

| Export Item                  | Qty     | Import Item       | Qty      |
|------------------------------|---------|-------------------|----------|
| IPECACUANHA EXTRACT BP / USP | 488.000 | IPECACUANHA ROOTS | 2000.8Kg |

RLA may take consequential action as per policy/procedure.

|                                                |                             |                                     |
|------------------------------------------------|-----------------------------|-------------------------------------|
| Case No 79<br>NC-VI Dt. 15.05.2009             | M/s. Marico Limited, Mumbai | Meeting No. 03/09 Dt.<br>15.05.2009 |
| HQ File No. 01/85/162/0032/AM07/DES.VI         |                             |                                     |
| Request for amendment in SION at Sl. No. K-125 |                             |                                     |

Position:

Decision: Deferred

The request for amendment in SION appearing at Sl. No. K-125 was considered by the committee as per agenda. Committee noted that VVOF had conveyed No Objection vide their OM No. 4/6/2006-Exp dated 25.06.2006. However, subsequently VVOF vide OM No. 4/6/2006-Exp dated 28.04.2008 stated that both import item and export item (Refined Coconut Oil) do not meet specifications in PFA Rules and therefore proposal was not acceptable to VVOF. In this context VVOF has been requested to clarify whether present norms under SION K-125 meets specifications of PFA Rules 1955 and whether VVOF is in agreement with present SION or whether SION K-125 needs any amendment of description/quantity. Clarification has not been received from VVOF despite several reminders. Committee decided that one more reminder may be sent to VVOF conveying that if reply is not received in a month time, it would be assumed that they have nothing to say in the matter and their objection vide letter dated 28.04.2008 does not merit any consideration by NC. Full set of relevant documents also be sent to VVOF.

Case to be re-listed on 25.06.2009.

|                                       |                                                        |                                  |
|---------------------------------------|--------------------------------------------------------|----------------------------------|
| Case No 80<br>NC-VI Dt. 15.05.2009    | M/s. Naturo Food & Fruit Products Pvt. Ltd., Bangalore | Meeting No. 03/09 Dt. 15.05.2009 |
| HQ File No. 01/85/50/0016/AM10/DES.VI |                                                        | Lic No.0710064396 dt.            |
| RLA File 07/24/40/0029/AM10           |                                                        | 28.04.2009                       |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case deferred to 11.06.2009. to be re-listed on 11.06.2009

|                                       |                                        |                                  |
|---------------------------------------|----------------------------------------|----------------------------------|
| Case No 81<br>NC-VI Dt. 15.05.2009    | M/s. S.M. Herbals Pvt. Ltd., New Delhi | Meeting No. 03/09 Dt. 15.05.2009 |
| HQ File No. 01/85/50/0017/AM10/DES.VI |                                        | Lic No.0510240516 dt.            |
| RLA File 05/24/40/0017/AM10           |                                        | 29.04.2009                       |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case was deferred. To be re-listed on 11.06.2009

|                                       |                                     |                                  |
|---------------------------------------|-------------------------------------|----------------------------------|
| Case No 82<br>NC-VI Dt. 15.05.2009    | M/s. Alkaloids Corporation, Kolkata | Meeting No. 03/09 Dt. 15.05.2009 |
| HQ File No. 01/85/50/0018/AM10/DES.VI |                                     | Lic No.021012025 dt. 30.04.2009  |
| RLA File 02/24/40/0017/AM10           |                                     |                                  |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case was deferred. To be re-listed on 11.06.2009

|                                       |                                               |                                  |
|---------------------------------------|-----------------------------------------------|----------------------------------|
| Case No 83<br>NC-VI Dt. 15.05.2009    | M/s. Cepham Milk Specialities Ltd., New Delhi | Meeting No. 03/09 Dt. 15.05.2009 |
| HQ File No. 01/85/50/0019/AM10/DES.VI |                                               | Lic No.0510240825 dt. 04.05.2009 |
| RLA File 05/24/40/0038/AM10           |                                               |                                  |

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case was deferred. To be re-listed on 11.06.2009

|                                                                      |                                 |                                     |
|----------------------------------------------------------------------|---------------------------------|-------------------------------------|
| Case No. 84<br>NC-VI Dt. 15.05.2009                                  | M/s. Good-Day Foods Ltd., Thane | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0023/AM10/DES.VI<br>RLA File 03/94/40/0052/AM10 |                                 | Lic No.0310518965 dt. 07.05.2009    |

Position:  
Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case was deferred. To be re-listed on 11.06.2009

|                                                                       |                                                |                                     |
|-----------------------------------------------------------------------|------------------------------------------------|-------------------------------------|
| Case No. 85<br>NC-VI Dt. 15.05.2009                                   | M/s. Lloyd Insulations (India) Ltd.,<br>Mumbai | Meeting No. 03/09<br>Dt. 15.05.2009 |
| HQ File No. 01/85/50/0028/AM10/DES.VI<br>RLA File 03/95/40/01219/AM08 |                                                | Lic No.031051998 dt.<br>08.05.2009  |

Position:  
Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case was deferred. To be re-listed on 11.06.2009.

The meeting ended with the thanks to Chairman.

